

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Office of the Registrar General Camp at Srinagar)

CIRCULAR

No. 04 of 2022/RG

Dated 24.03.2022

The Rules governing the service conditions and the Circulars No. 3, 10, 106 issued on 11.05.1998, 05.02.1999 and 09.08.2002 respectively provide that no Judicial Officer shall leave the station without obtaining prior permission of the Competent Authority.

Circular No. 36 dated 03.06.2009 provides that Presiding Officers of Magisterial Courts shall not leave the station without seeking and receiving proper permission from the Principal District & Sessions Judge, under whose jurisdiction they are working.

The Officers of the District Judge cadre are equally obliged to seek permission from the High Court before leaving the station.

In this regard, repeated reminders have been issued by the High Court in the shape of Circulars No. 29 & 26 dated 03.03.2016 and 10.12.2020 respectively but even then it has been noticed by Hon'ble the Chief Justice that the Judicial Officers including Principal District Judges leave their station without seeking prior permission from the Competent Authority.

Hon'ble the Chief Justice has been pleased to direct to ensure strict compliance of the above circulars, and that no officer shall leave the station without obtaining the prior permission of the Competent Authority. Any failure or departure from it or the non-compliance of the above circulars shall be viewed seriously so as to entail departmental inquiry on the ground of misconduct.

By Order.

(Sanjeev Gupta)
Registrar General

Dated: 24.03.2022

No. 10626-71/RG/GS

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, Srinagar.
2. Secretary to Hon'ble Mr./Mrs. Justice _____
.....for information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Jammu.
4. Director, J&K Judicial Academy, Jammu.
5. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar.
6. All Principal District & Session Judges of UTs of J&K and Ladakh.
.....for information
7. CPC, eCourts, High Court of J&K and Ladakh, Jammu for uploading the same on the official website of the High Court.
8. Incharge Library, High Court of J&K and Ladakh, Jammu/Srinagar, for information and keeping the record of the same.
9. Order File.

Registrar General